
(2021) 08 SHI CK 0099
In the High Court Of Himachal Pradesh
Case No : Civil Writ Petition No.4389 Of 2021

Shashi Kant	Vs	APPELLANT
State Of Himachal Pradesh And Others		RESPONDENT

Date of Decision : 09-08-2021

Acts Referred:

Citation : (2021) 08 SHI CK 0099

Hon'ble Judges : Ravi Malimath, J; Jyotsna Rewal Dua, J

Bench : Division Bench

Advocate : Hitender Thakur, Ashok Sharma, Ranjan Sharma, Ritta Goswami, Vikas Rathore, Seema Sharma, V.B. Verma

Final Decision : Disposed Of

Judgement

Ravi Malimath, J

1. Petitioner's counsel submits that respondent No.3 may be deleted from the proceedings. At his request, respondent No.3 is deleted as such.

2. Notice. Mr. Ranjan Sharma, learned Additional Advocate General and Mr. Virbahadur Verma, learned Standing Counsel, take notice on behalf of respondents No.1 and 2, respectively.

3. The learned counsels on both sides submit that the issue involved in this petition is identical to the issues that arose for consideration in various

petitions before this Court. Two such petitions are CWP No.849 of 2019, titled Priyanka Devi Versus State of H.P. & others, decided on 10.09.2019,

vide Annexure P-3 and CWP No.4279 of 2019, titled Mukesh rana Versus State of Himachal Pradesh and others, decided on 19.12.2019, vide

Annexure P-4.

4. Hence, in view of the submissions made, the petition is disposed off in terms

of the aforesaid judgments dated 10.09.2019 (Annexure P-6) and 19.12.2019 (Annexure P-4).

5. Pending miscellaneous applications are also disposed off.